REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI DIPEN GHOSH (West Bengal).

Madam, I beg to lay on the Table a copy (in English and Hindi) of the Eighth Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in their Fifty-seventh Report (Eighth Lok Sabha) on Food Corporation of India—Despatches of substandard wheat

MOTION FOR ELECTION TO THE CENTRAL SUK BOARD

वस्त्र तथा खाद्य प्रसंस्करण उद्योग मंत्री (श्री हुक्मदेव नारायण यादव) : मैं प्रस्ताव करता ह कि :

"केन्द्रीय रेशम बोर्ड स्रिधिनियम 1948 (1948 का 61) की धारा 4 की उप-धारा (3) के खण्ड (ग) के स्रनुसरण मे यह सभा उस रीति से, जैसा सभापति निर्देश दे, सभा के सदस्यों में से दो सदस्यों को केन्द्रीय रेशम बोर्ड का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करें।"

The question was put and the motion was adopted

MOTION FOR ELECTION TO THE COFFEE BOARD

वाणिज्य मंद्रालय में उप मंद्री (श्री शांतिलाल पुरुषोत्तमदास पटेल): मैं प्रस्ताव करता हू कि

"काफी नियम 1955 के नियम 4 के उपनियम (1) के साथ पठित काफी ग्रिधिन्यम 1942 (1942 का 7) की धारा 4 की उपधारा (2) के खड (ख) के अनुसरण में यह सभा उस रीति से, जैसे सभापित निर्देश दे, सभा के सदस्यों में से एक सदस्य को उक्त बोर्ड का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करें।"

The question was put and the motion was adopted.

REG. THE MEMORANDUM OF SHRI SIMRANJEET SINGH MANN

SHRI R K DHAWAN (Andhra Pradesh), Madam Deputy Chairman . (Interruptions)

श्री जगबीश प्रसाद मायुर (उत्तर प्रदेश)ः महोदया, मुझे एक निवेदन करने की ग्रनुमति दीजिए ।

श्री **पुरेन्त्रजीत सिंह ग्रहलुवालिया** (बिहार) : एक्साइज स्केडल ।

श्री जगबीश प्रसाद माथुर: महोदया, मैं ग्रापके माध्यम से सरकार का ध्यान एक बडे महत्वपूर्ण विषय की श्रोर ग्राकर्षित करना चाहता हू । प्रधान मत्नी महोदय ने सिमरनजीत सिंह मान से बातचीत की है। ग्रखबारों में उस बारे में छपा है। मेरे ू हाथ मे मेमोरेंडम भी है, जो मेमोरेंडम मान साहब ने प्रधान मत्री को दिया था। उनकी कुछ टिप्पणिया भी है प्रधान मंत्री महोदय की, मेमोरेडम उन्होने जो नेताग्रो के पास भेजा था । लेकिन ग्रफसोस यह है कि इस सदन को प्रधान मन्नी ग्रौर सरकार ने ग्रब तक विश्वास मे नही लिया है कि क्या हुग्रा है ? उसमे बडे महत्व की बातें हैं। सबसे श्रोपनिंग पैराग्राफ मे ही मान साहब कहते है कि

"The Hindus, Muslims and the Sikhs were the signatories to the memorandum."

उपसभापित : माथुर साहब, म्राप भाषण न करे । म्रापने म्रपनी बात कहदी । म्रापको पता है कि मेरे सामने लिस्टेड विजनेस है ।

श्री जगदीश प्रसाद माथुर: एक मिनिट लूगा (व्यवधान)... विषय तो पूरा रखने दीजिए।

श्री मुरेन्द्रजीत सिंह ग्रहलुवालिया: यह पता तो लगे कि यह मेमोरडम सच्चा है या झूठा । ग्रगर यह प्रधान मत्नी महोदय को दिया गया तो प्रधान मत्नी महोदय सदन के पटल पर रखे पढकर सुनाए .. (व्यवधान). . 251

श्री अग्रहीश प्रसाद माथुः ' वही कह रहा हू।

SHRI DIPEN GHOSH (West gal): Madam, Parliament is in session. (Interruptions)

भी सुरेन्द्रजीत सिंह ग्रहलुकालियाः प्राइम मिनिस्टर साहब यह सदन पर रखे, उस पर विचार होगा। यह मेमोरेंडम बीठ जेठ पीठ के पास कहा से आया, इसका क्या जवाव है ? यह सच्चा है, झूठा है, इसका क्या जवाब है[?] ... (Interruptions)

श्री जगदीश प्रसाद माथुर प्रधान मंत्री ने सरक्यूलेट किया है ।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालियाः म्रापको दिया है?

श्री जगदीश प्रसाद माथ्र : मैडम, मेरा यही एतराज है कि . (ब्यवधान)

SHRI DIPEN GHOSH Parliament is in session Parliament should be taken into confidence (Interruptions)

SHRI V NARAYANASAMY (Pondicherry) Was the Memorandum submitted to the BJP? (Interruptions)

श्री जगदीश प्रसाद माथुर : मैडम, मुझे इजाजत दी जाए। मेरी बात मे क्यों दखल दिया जा रहा है?... (व्यवधान)

थी सुरेन्द्रजीत सिंह ग्रहलुवालिया: महोदया, न तो सिमरजीत सिंह मान ने . . . (व्यवधान) .

SHRI DIPEN GHOSH He is making statements outside the Parliament House in regard to (Interruptions)

श्री जगदीश प्रसाद मायुर : मुझे बोलने दीजिए, मुझे पहले पूरा बोलने दीजिए।

. (ब्यबधान) . . .

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SHRI DIPEN GHOSH: Parliament must be taken into confidence. Parliament is in session. . . (Interruptions)

SHRI VIREN J SHAH (Maharashtra) Itr Mathur is speaking You allowed him to complete Let him com-

SHRI GURUDAS DAS GUPTA (West Bengal) The Prime Minister is behaving in a most improper way We would like to know what has happened between him and Mr Mann Let there be a discussion between Mr Mann and the Prime Minister I have no objection But we must be allowed to have a say, (Interruptions)

SHRI JAGDISH PRASAD MATHUR You allowed him?

THE DEPUTY CHAIRMAN Mathur, you know that he who has got -a loud voice can be heard It so happens that he has been pleased with a Decide between yourselves loud voice who will raise it (Interruptions) should ask not to disturb if others get up Please ask them not to disturb you

श्री जगहीश प्रसाद माथु महोदया सबसे भ्राश्चर्य की बात यह है कि (व्यवधान) .

श्री सुरेन्द्रजीत निह ग्रहलुवालिया महोदय , इस मेमोरडम को लेकर बड़ा कन्पयजन है। रोज ऋखबारों में नई बात छपती हैं। (ब्यवधान)

श्री जगहोश प्रताद माथुर महोदया, मेरे से पूछा गया कि यह मेमोरेंडम कहा से ग्राया ? प्रधान मत्री के हस्ताक्षर से नेताम्रो को भेजा गया था, उसी की प्रति मेरे पास है। जो ग्राडवाणी जी के पास गया, वह हम लोगो के पास भेजा गया । अफसोस यह है और जैसा मेरे साथियो ने कहा कि प्रधान मत्री ने, क्या हुआ है, इस बारे में इस हाऊस को कान्फिडेस मे नही लिया श्रौर खास तौर से तब जब कि बात-चीत के बाद मान साहब ने खुल्लमखुल्ला यह वक्तव्य दिया है कि सेल्फ डिटरमिनेशन के ग्रलावा किसी बात पर बात नही होगी । यह प्लेबि-साइट कहिए या ...

उपसभापति : माथुर साहब, ग्रापने श्रपनी बात कह दी। सरकार के लोग यहा बैठे है, वह श्रापकी भावनाश्रो को जरूर पहुचाएगे सरकार तक ।

श्री जगदीश प्रसाद माथुर महोदया, यह बहुत महत्वपूर्ण बात है।

THE LEADER OF THE HOUSE (SHRI YASHWANT SINHA) About the remarks which have been made here don't think the Prime Minister has done anything which is against the dignity of this House (Interruptions) The Prime Minister has not made any policy statement outside the two Houses of Parliament Let it be very clear I don't think it is the intention of the Prime Minister to keep back anything from Parliament and the people of this country mere fact that he has shared it the leaders of various political parties is a sure indication of his intent terruptions)

THE DEPUTY CHAIRMAN Now the matter is closed (Interruptions) We are not discussing this matter in the House

SHRI GURUDAS DAS GUPTA (West Bengal) Does he assure (Interruptions).

THE DEPUTY CHAIRMAN I said the matter is not under discussion It is over

SHRI PARVATHANENI UPENDRA (Andhra Pradesh) It appeared in the Press. It 18 better that the Prime Minister makes a statement to clarify the position What 18 wrong 1n that? Very conflicting reports have come

THE DEPUTY CHAIRMAN Now, you have had your say The Minister reacted (Interruptions)

श्री शंकर दयाल सिंह (बिहार) : मैं बहुत दुखी हूं क्योंकि मैं बहुत घीरे से बोल रहा हूं, मेरी ग्राबाज नहीं जा रही है जबकि जोर से बोलते हैं ग्रौर लोग।

उपसभापति महोदय, जब से मान साहब का ग्रौर प्रधान मंत्री की बातचीत का ब्यौरा अखबारों में आया है तब से पूरा देश चितित है खासकर के हम लोग विशेष रूप से चितित है देश की तरफ से। मेरी गुजारिश यह है कि इस सबध मे प्रधान मत्री जी को दोनो सदनो को विश्वास में लेना चाहिये। विश्वास में लेते हुये जो कुछ भी उनकी बात हुई है,जो उनकी मशा है, जो भी डिस्कशंस है उनको सदन केसामने रखना चाहिये ग्रौर (व्यवधान)

THE DEPUTY CHAIRMAN. That matter is over now

श्री शंकर दयाल सिंह: इस सबध मे यहा चर्चा होनी चाहिये क्योकि सदन की कार्यवाही चल रही है ग्रौर इतनी महत्व पूर्ण बात सदन को गुमराह करके नहो हो सकती है (व्यवधान)

उपसभापति : स्थान कृपया करे।

श्री शंकर दयाल सिंह: इसलिये महोदया ग्रापरे माध्यम से मैं (व्यवधान)

THE DFPUTY CHAIRMAN: Please take your seat

श्री शंकर दयाल सिंह: सदन 🖟 नेता श्री यशवन्त सिन्हा वे कृपया भावनाम्रो को प्रधान मंत्री तक पहुंचाये ग्रौर इस सबध मे एक वक्तव्य देने को कहे ग्रौर वह (व्यवधान)

THE DEPUTY CHAIRMAN Gurudas Das Gupta, please take your seat

SHRI GURUDAS DAS GUPTA: Madam, let me say this thing not feel concerned because a discussion has taken place between the Prime Minister and Mr. Mann We are not concerned We feel that whatever might have been the discussion, that should be told to the press and to the Parliament.

rShri Gurudas Das Gupta]

And we believe that through discussion something tangible should emerge restore peace in Punjab

Re. the Memorandum of

THE DEPUTY CHAIRMAN Please sit down Now that matter is closed

SHRI R K DHAWAN Madam, I want to raise the issue of excise scandal.

THE DEPUTY CHAIRMAN Yesterday somebody raised it

SHRI R K DHAWAN I will plain I am fully conscious of fact that the issue was raised yesterday and that the issues should not be raised again and again That position changed today in view of Mr Madhu Dandavate's statement And a pertinent point has arisen out of that statement Madam, as you and this august House know, this issue of excise scandal involving crores of rupees has been engaging, rather agitating the minds of all of The then Finance Minister, Madhu Dandavate was pleased to make a statement on the floor of the House I sought certain clarifications to which he never gave a specific reply course, rather to cover up the truth, he went on saying and trying to confuse the issue (Interruptions)

SHRI S JAIPAL REDDY (Andhra Pradesh) Madam (Interruptions)

THE DEPUTY CHAIRMAN: Let him finish I will allow you I will you (Interruptions) I will permit you Let him finish

SHRI R K DHAWAN And he tried to confuse the issue Well, it was not surprising that whenever one tries to hide the truth, one finds himself in such a mess in which he found himself here He also backed out from his promise on the floor of this House that he was prepared to lay the papers on the Table of the House which he did not do But now situation has changed further The position has become worse Mr Madhu Dandavate has issued a statement saying that the file was lying at his house This was in reply to the Finance Minister's question that the file was received by him on the 5th of December, and the allegation by the Deputy Finance Minister Mr Digvijay Singh that the particular opinion of the Attorney-General was missing from the file As the hon. Members might have observed from the statement of Mr Madhu Dandavate, he says that the relevant file tions)

THE DEPUTY CHAIRMAN. Reddy, I will allow you, (Interruptions)

SHRIR K DHAWAN I am making a very relevant point to which the hon. Member can reply (Interruptions)

THE DEPUTY CHAIRMAN: Please sit down Don't interrupt

SHRIR K DHAWAN I am making a very relevant point. If I am wrong, the hon Member can correct me Mr. Madhu Dandavate says that the opinion of the Attorney-General and the minutes of the then Law Minister were found in his house Well, it is a different matter if he wants to take shelter under 30 days or one month After all, ceased to be a Minister on the 7th November UPto 5th December, the file was lying at his house. He can justify it under the garb of 30 days. But the point is, as the hon Members are aware. whenever an opinion of the Attorney-General is sought, the whole file is sent He cannot give his opinion, to him not based on papers So, when all the papers, when the whole file was sent to him, the Attorney-General must given his opinion That file must have gone to the Finance Minister It is very kept back likely that the file was through an oversight at his house the pertinent point is how is it that this opinion of the Attorney-General and the comments of the Law Minister thereon got separated form the file? In other words, it proves the allegation of the Deputy Finance Minister that the opinion of the Attorney-General was missing from the file Mr Madhu Dandavate further goes on to say that a copy of this was available with the Revenue Secretary.

If the opinion was sent to him in a separate cover, without the relevant file how a copy of it was retained. So. cither what Mr. Madhu Dandavate is saying is not true or what the Revenue Secretary is saying is not trae. All these facts cannot be brought to light; they will never see the light of day until and unless JPC is appointed to examine the whole issue. My point is, that Mr. Mathu Dandavate's statement has come. He did not reply to the clarifications I sought; he has not given his reply to the specific charges. Now another revealing thing has come to fight, and therefore, only the JPC can sert out the problem Therefore, I demand, the Congress Party demands appointment of the JPC to go into the whole matter.

~ SHRI S JAIPAL REDDY: Madam Deputy Chairperson when Mr. R. K. Dhawan who is a votary for morality and purity in Indian politics has spoken... (Interruptions).

SHRI S. S. AHLUWALIA: What is he talking about? (Interruptions)

SHRI SURESH KALMADI (Maharashtra): It is a reflection on the Member of the House.. (Interruptions).

SHRI R. K. DHAWAN: He is talking about morality! (Interruptions), I remind him that he came to me for the Rajya Sabha seat, .. (Interruptions). From Andhra Pradesh he came .(Interruptions) Mr. Reddy, you came to me. . (Interruptions) ... Mr. Reddy, you back of me. And today you are talking of my morality! You begged of me. What morality you have got, I know. This is your morality. (Interruptions).

THE DEPUTY CHAIRMAN: I would request . (Interruptions). Please listen. Just a minute...(Interruptions)

SHRI R. K. DHAWAN: Your morality. Mr. Reddy, is known to me. You need not force me to expose you further... (Interruptions)

SHRI SURESH KALMADI: Let him withdraw his words

SHRI R. K. DHAWAN: You are talking of morality. You may teach others; you don't talk of morality to me Reddy, (Interreptions). You would know what you told me in Hyderabad. (Interruptions). And today you are talking of my morality! Can you stand on your (Interfuptions).

THE DEPLITY CHAIRMAN: I would request hun. Members to please keep quiet I would suggest, when we are discussing something which is a very serious matter, and all the Members have been raising this issue from the previous session also, you please confine yourself to the subject matter Piesse don't pass any comments. Please don't do that. I would not allow anybody to pass communits, citizer and or bad.

SHRI S. S. AHLUWALIA: Deed is quoting Bible,

SPIRI R. K. DHAWAN: What is the Minister? morality of the then Finance (Interruptions).

SHRI M. A. BABY (Kerala): I on a point of order.

THE DEPUTY CHAIRMAN: Mr Baby, please sit down. I request you.

SHRI M. A. BABY: I shall sit down. But I would like to raise a very important point.

THE DEPUTY CHAIRMAN: How can you sit down and at the same time raise a point? Please sit down.

SHRI M. A. BABY: This is very important.

THE DEPUTY CHAIRMAN. May be But I am not allowing you. No.

SHERI M. A. BABY: I have the right. This is a point of order.

THE DEPUTY CHARMAN: I permit you later on, but not now.

SHRI M. A. BABY: This is regarding...

THE DEPUTY CHAIRMAN: No, I am not allowing you. I will not permit. Please sit down: No point of order. (Interruptions) I am not allowing any point

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The Deputy Chairman]

of order. I am not allowing anybody l said 'No'. (Interruptions)

SHRI V. GOPALSAMY (Tamil Nadu): Madam, if you allow Mr. Suresh Kalmadi, you should allow him also.

THE DEPUTY CHAIRMAN: I am not allowing anybody. I only said that when we are discussing such serious matters. We should not pass any comments, good or bad, against anybody (Interruptions).

SHRI SURESH KALMADI: He should withdraw what he said. He called an hon Member "immoral". He should withdraw it. It cannot go on record. (Interruptions) He is casting aspersion on an hon. Member He has used a highly objectionable word.

THE DEPUTY CHARMAN: Mr. Reddy, please don't say that. (Interruptions) If he does not withdraw, it will be expunged.

SHRI V. GOPALSAMY: What is wrong in it?

SHRI PARVATHANENI UPENDRA. It is not unparliamentary, (Interruptions)

SHRI M. S. GURUPADASWAMY (Uttar Pradesh): What is objectionable in that? (Interruptions)

THE DEPUTY CHAIRMAN Mr. Dhawan, please take your seat. (Interruptions) I request you to take your seat. (Interruptions) Mr. Reddy, please take your seat. (Interruptions) I can handle the situation. I can control everybody. (Interruptions)

SHRI M S GURUPADASWAMY: Madam, what is objectionable in that? Please let me know (Interruptions)

THE DEPUTY CHAIRMAN: Please sit down (Interruptions) Mr Ahluwalia, please sit down. Don't you know the meaning of the words 'sit down'? (Intertions) Mr, Jaipal Reddy, please take your seat, (Interruptions) I requested from the

Chair that you should confine yourself to the matter which is being discussed. Don't pass any comments, good or bad, against any Member.

SHRI S JAIPAL REDDY: I did not.

THE DEPUTY CHAIRMAN: Don't do it. It does not concern the matter. Therefore, either you withdraw it. . (Interruptions)

SHRI M. S. GURUPADASWAMY: What is objectionable, Madam? (Interruptions)

THE DEPUTY CHAIRMAN: He does not want to withdraw it. (Interruptions)

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): Madam, Mr Dhawan passed many remarks against Mr. Dandavate (Interruptions)

SHRI DIPEN GHOSH: Madam, 1 want to learn from you. (Interruptions)

THE DEPUTY CHAIRMAN: Let him get educated. He wants to talk to me.

SHRI DIPEN GHOSH: I want to learn from you I have heard what Mr. Dhawan has said. I have heard what Mr. Reddy has said (Interruptions) I have gone through the book which contains the words which cannot be used in Parliament which are called unparliamentary.

THE DEPUTY CHAIRMAN That is not the question

SHRI DIPEN GHOSH: I want to learn from you (Interruptions)

THE DEPUTY CHAIRMAN. Mr. Abrar Ahmed, let me handle the situation. Otherwise, I will leave it to you. If you are capable, do it. (Interruptions)

SHRI DIPEN GHOSH: I want to know which word, which he has used, either by meaning or by implication, is unparliamentary?

THE DEPUTY CHAIRMAN: Please take your seat We are not going to ...

SHRI DIPEN GHOSH: I want to learn from you whether on the floor of Parliament while speaking on an issue one can use humour or banter. (Interruptions).

Re the Memorandum of

SHRI M A. BABY: I have my point of order

THE DEPUTY CHAIRMAN: Let me answer him first. (Interruptions) Please take your seat

SHRI M. A. BABY: I am not a very loud Member of the House.

THE DEPUTY CHAIRMAN: I know. That is why I am unhappy that if you are discussing a matter, you should confine yourself. (Interruptions). Please sit down. What is wrong with you today?

SHRI M. A BABY: Madam, I have raised my point of order first.

THE DEPUTY CHAIRMAN: Then I will allow everybody to raise his point of order. I allowed him first because he had been raising his hand for quite some time, (Interruptions), Shri Reddy was asked as he created the uproar over the point of order.

SHRI V GOPALSAMY: In the year 1990 you looked to this side and now you are under the pressure of that side,

THE DEPUTY CHAIRMAN: No pressure I do not yield even to your pressure. I do not even yield to blood pressure. Do not worry

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra). Let me make my point of order clear. The question of unjust enrichment is a serious issue which many Members, including me, have raised (Interruptions).

THE DEPUTY CHAIRMAN, I am allowing you Mr. Baby (Interruptions) Please sit down He raised his hand first You are not to tell me who should be allowed when It is for me to keep the time, not you

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Madam, we are all called honourable Members because we are all men of honour I am really pained that

in a debate on a public issue a Member should choose to cast personal aspersions. (Interruptions). Of course, you cannot talk of morality of other members I have never done it (Interruptions). I am not yielding Let me tell these Members that they are neither adding to the dignity of the House nor to the dignity of the Members by lowering the standard of the debate in a cheap and personal way. There is a bounded duty cast on us to show minimum of respect, minimum of regard towards each other (Interruptions) You please sit down. Please ask him to sit down. I am not yielding, (Interruptions). May I end up by saying that there is no greater honour for a Member than to withdraw any remark which has offended another Member? Luckily that stage has never come for me but had there been an occasion. I would not have hesitated to withdraw any remark which has offended another Member.

SHRI M. A. BABY: Thank you very much for having permitted me to raise this issue Just now my hon friend and colleague has made an observation that a Member should not cast aspersion on another Member. To that extent I totally agree with Bhandareji. What Shri Jaipal Reddy has done is that he paid compliments to Shri Dhawan . (Interruptions)... One minute, If Mr. Dhawan, Jagesh Desaiji and others . (Interruptions)... Please listen . (Interruptionso...

SHRI V. NARAYANASAMY We don't want your compliments... (Interruptions)...

SHRI M A. BABY: Madam, if they don't take that as a compliment, I do not have any objection. (Interruptions).

THE DEPUTY CHAIRMAN: I have allowed him to speak Please let him finish.

SHRI M A. BABY: Madam, it was proved (Interruptions).. On the other hand, when Mr. Dhawan spoke later on ...(Interruptions)...

SHRI MADAN BHATIA (Nominated): Madam, he is casting a reflection on the intelligence of the House ... (Interruptions) ... How can be speak? .. (Interruptions) ...

SHRI M. A. BABY: Madam, my point of order is (Interruptions)

SHRI S. S. AHLUWALIA. He is giving a speech, Madam

THE DEPUTY CHAIRMAN: Mr Baby, I think the best thing would be (Intercuptions) Sit down, Mr. Baby

SHRI M. A. BABY: My point of order is .(Interruptions).

THE DEPUTY CHAIRMAN. That matter is closed. It will not go on record. Sit down If he doesn't withdraw it, it won't go on record—any remark

SHRI M. A. BABY: Madam, my point of order is, when Mr. Dhawan spoke later on, if I have heard him correctly, Mr Dhawan said, "Mr. Jaipal Reddy does not have the morality to stand on his own feet." If it is there, it is highly improper. That should be removed. This is my point of order...(Interruptions)... One minute Madam, everybody knows that there is some physical disability with Mr Jaipal Reddy, but Mr. Dhawan (Interruptions)...

THE DEPUTY CHARMAN. Let him speak Don't disturb him, (Interruptions).

SHRI M. A. BABY: Madam, what Mr. Dhawan said is highly uncivilized. (Interruptions)... It was a most uncivilized remark against Mr Jaipal Reddy. Therefore, that particular reference should be removed - (Interruptions) I want a ruling on this. (Interruptions)

THE DEPUTY CHAIRMAN I will check up the record and see Now please sit down Mr. Jaipal Reddy, please What you wanted to say, please say. (Interruptions) .I will look at the record

SHRI V. GOPALSAMY: That remark against Mr Jaipal Reddy is an uncivilized remark and it should be removed

SHRI M. A. BABY, I request Shiv Shankerji to please (Interruptions).

SHRI R. K. DHAWAN: Madam, let him consult the dictionary about the phrase

SHRI M A. BABY: I repeat my offer to Shiv Shankerji and I expect Shri Shiv Shankerji

SHRI R. K. DHAWAN: I repeat what I said Please look at the dictionary to see what the meaning of it is.

SHRI M. A. BABY: Madam, the physical disability of a Member should not be made fun of

SHRI R K. DHAWAN: What it is in the English language, he should understand. He should understand the phrase (Interruptions)

SHRI M. A. BABY: It is highly improper.

THE DEPUTY CHAIRMAN: Mr. Baby, please sit down. When I gave an assurance that I will go through the record, please sit down. The matter is over. I will go through the record and see. Please sit down.

SHRI R. K. DHAWAN; Madam, you can send him the dictionary . . (Interruptions) .

THE DEPUTY CHAIRMAN. Now the matter is closed. Yes, Mr. Jaipal Reddy (Interruptions). I think everybody should say sorry to everybody else and let him speak

Mrs. Jayanthi Natarajan, I will not permit anybody. Please sit down Nobody is permitted We have a listed business I am not allowing you, please (Interruptions) Please sit down.

SHRI DIPEN GHOSH: What does he think of bimself? What do you think of yourself?

SHRI R. K. DHAWAN He does not know English He does not understand English (Interruptions) He should understand the meaning of the phrase. (Interruptions)

SHRI DIPEN GHOSH:*

THE DEPUTY CHAIRMAN: Nothing will go on record now.

SHRI DIPEN GHOSH.*

THE DEPUTY CHAIRMAN: Nothing is going on record. I said, "Nothing going on record from now on." I will look into the record, what is bad and good. Please sit down, Enough. Sit down

SHRI A G. KULKARNI (Maharashtra).*

THE DEPUTY CHAIRMAN: You also sit down, please

SHRI S. S. AHLUWALIA **

THE DEPUTY CHAIRMAN down. I say please take your seat. If you want to speak about the matter .

SHRI S S, AHLUWALIA *

THE DEPUTY CHAIRMAN. Just a minute. It has not gone on record. There is no question of withdrawal. It has not gone on record. Sit down.

SHRI M.A BABY *

SHRI DIPEN GHOSH:*

SHRI S. S. AHLUWALIA:*

SHRI MADAN BHATIA:*

THE DEPUTY CHAIRMAN Please * sit down Please take your seat. Please sit down I am sorry, I am very sorry. Please sit down. Everybody should sit down. This is a serious house, the House of Elders.

Nobody should speak I requested everybody, every Member to confine himself . (Interruptions)

Please, Mr. Jaipal Reddy, have some patience with at least with the Chair. I said, "Have some patience with the Chair." I said, "Please sit down," (Interruptions)

SHRI JAGESH DESAL (Maharashtra) *

THE DEPUTY CHAIRMAN Please sit down I request you to sit down. Do you want the matter to be finished or to be continued? I will adjourn the House if you people behave like this

We have a very serious business. We have the discussion on the communal riots. (Interruptions)

Please sit down. I think there is something wrong with you today. I request. (Interruptions) When the chair is on the legs, please sit down. And keep quiet for one minute, as long as I speak. At least have this much patience with the Chair.

When serious matters are discussed why should one make good or bad com-Don't talk about anybody's ments? morality or immorality.

SHRI S. JAIPAL REDDY; Prof. Dandavate is not a Member of the House

THE DEPUTY CHAIRMAN He was a Minister, and in that context he is being referred to Okay. You reply, speak what you want to speak, but don't make any comments neither on the right or the left or the from. Now finish it. That matter is closed Nobody else should speak this. (Interruptions) Please sit down.

SHRI S. JAIPAL REDDY: Madam Deputy Chairman, at the outset I must make it clear that I have not cast any personal aspersion on Mr. Dhawan. I was only calling him a votary of morality and purity in public life. (Interruptions)

THE DEPUTY CHAIRMAN: Please don't start it again, Mr Jagesh Desai, He is withdrawing it, perhaps. Mr. Jaipal Reddy, don't talk of what happened; you please talk from where you should talk.

SHRI S. JAIPAL REDDY: Madam, I ain talking...

^{*}Not recorded

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SHRI SURESH KALMADI: He has got nothing to say about Mr. Dandavate.

SHRI S. JAIPAL REDDY: The hon, Member, Mr R. K. ...

THE DEPUTY CHAIRMAN: Now, you don't talk about Mr. Dhawan, please.

SHRI S. JAIPAL REDDY: I am not going to say a word against him.

THE DEPUTY CHAIRMAN: Mr. Jai-(Interruptions) Please sit pal Reddy Don't interrupt I have You please take permitted you, Mr Jaipal Reddy, you refer only to Mr Dandavate, if you want to fend him and then finish it off,

SHRI S. JAIPAL REDDY: A demand in the House was made for an inquiry as to what is called the excise scandal. have no objection to such a demand being made, to such a demand being conceded by the Government What I am objecting to is the remark made by the hon. Member on Mr Dondavate. He charged with having sought to cover up. . .(Interruptions) Let me finish. (Interruptions) Please hear re Prof Dandavate yesterday offered an explanation in the House as a Member of the other House, not as a Finance Minister Therefore, any reference to a person, who is not a Member of this House, is not correct. (Interruptions)

SHRI R K. DHAWAN. Does Mr Jaipal Reddy mean to say that if Mr. Dandavate was involved in the kickbacks, should be forgotten and it should not be discussed in the House because he is not a Member of the House. Thank you very much for your morality.

THE DEPUTY CHAIRMAN: It is with reference to a matter to which Mr. Dandavate gave an assurance in the House as Finance Minister, not as an individual now. As I said before, the matter is being raised many times in the House and it is continuing to be raised.

SHRI M. S. GURUPADASWAMY: Madam, may I draw your attention?

SHRI S S. AHLUWALIA: Is he challenging the demand of JPC on the refund scandal?

SHRI R. K. DHAWAN: He 13 not aware of the facts even.

SHRI S JAIPAL REDDY: I am not being allowed to speak at all. Is this the manner of goings-on in the House, Madam?

SHRI M S GURUPADASWAMY am just saying that my friend, the Finance Minister, has already laid on the Table of the House some of the papers.

SHRI MURASOLI MARAN (Tamil Nadu). All the papers

M. S. GURUPADASWAMY: SHRI These relate to the same case.

SHRI R. K DHAWAN: No, they were not laid on the Table.

SHRI S. JAIPAL REDDY Coming to the question of refund, a charge was made in 1990, when the previous Government was in power.

THE DEPUTY **CHAIRMAN** The papers have been laid on the Table

SHRI S. JAIPAL REDDY Madam, kindly hear me. (Interruptions)

THE DEPUTY CHAIRMAN, No, won't allow Let him finish (Interrut tions)

SHRI DIPEN GHOSH; If they want a JPC, they should bring in a motion. Papers have already been laid under item No. 2 of the Revised List of Business

SHRI R K. DHAWAN. We don't want papers, we want all the files.

SHRI S. S. AHLUWALIA We don't want papers, we want JPC on this.

SHRI DIPEN GHOSH: Then you bring in a motion on this

SHRI R. K. DHAWAN: He does know anything...(Interruptions),...

SHRI S JAIPAL REDDY, Madam Deputy Chairperson, you are not listening to me,

THE DEPUTY CHAIRMAN. I am fistening to you. I am finding out the plegality of the motion on JPC.

SHRI DIPEN GHOSH: Papers have already been laid on the Table.

THE DEPUTY CHAIRMAN: Does not matter. The Government has to bring a motion but not the Members.

SHRI DIPEN GHOSH. If the Member wants a JPC... (Interruptions)...

THE DEPUTY CHAIRMAN. He made a demand already.

SHRI DIPEN GHOSH All right. . (Interruptions)...

THE DEPUTY CHAIRMAN. Let him finish

SHRI S. JAIPAL REDDY: The present Prime Minister has made an allegation that Rs. 10000 crores were paid by way of refund. (Interruptions)...

SHRI YASHWANT SINHA: If the hon. Member is discussing the merits of the case, then, we must have an opportunity to discuss the merits of the case... (Interruptions). He has not gone into the merits. I have been keeping quiet all the while. I am the Leader of the House and I am also the Finance Minister and Mr. Jaipal Reddy, I think, should refrain from going into the merits of the case. He should respond to the point which Mr. Dhawan has made. But if he goes into the merits of the case, then, it will be entirely a different matter.

SHRI S. JAIPAL REDDY: Okay, we are ready for a debate. We are ready for an enquiry (Interruptions). You make false allegations.

SHRI P. SHIV SHANKER (Gujarat): Madam, may I just make one submission? This issue had been agitating the minds of all the Members here for quite a long time. (Interruptions)... It is becoming murkier and murkier day by day. Therefore, why not the Government come out with a statement? Either the Finance Missister can make a statement first so that we can have a debate or let us go in for a JPC. The Government must react to this. I request the hon. Finance Minister to react to it .(Interruptions)...

THE DEPUTY CHAIRMAN: The Finance Minister is reacting, please.

SHRI PARVATHANENI UPENDRA: Let the Government -order-an enquiry... (Interruptions)...

SHRI S. JAJPAL REDDY: He made a false allegation.

SHRI PARVATHANENI UPENDRA: Let them order an enquiry.

SHRI YASHWANT SINHA: Madam, the problem is that as the Finance Minister I have the responsibility flowing out of knowledge. Mr. Jaipal Reddy has the advantage of ignorance. I am saying with all sense of responsibility that the statements that we have made, we stand by those statements. I stand by every statement that I have made as a Member of Parliament and as the Finance Minister. Let me make that very clear... (Interruptions)...

SHRI S. JAIPAL REDDY: I am referring to your statement as a Member of Parliament.

SHRI PARVATHANENI UPENDRA: Let him order an enquiry...(Interruptions)...

THE DEPUTY CHAIRMAN: You must know the convention of this House. When the Leader of the House is on his legs, nobody should interrupt him. I will not permit anybody to interrupt him while he is speaking, whoever he might be... (Interruptions)... Please sit down... (Interruptions)... Let him speak; he is the Leader of the House. I want to upho.d this rule and we will do it. Let him speak.

SHRI YASHWANT SINHA: Madam Deputy Chairperson, it was not my wish to react in a huff. It is not my style But when I heard my colleague, Mr. Jaipal Reddy saying that as a Men-Finance ber of Parliament, the present Minister and I made false allegations, then, it became imperative for me to react the manner in which I have ... (Interruptions)

SHRI S JAIPAL REDDY: You allegations.

THE DEPUTY CHAIRMAN: interrupt. He is the Leader of the House. He has a right to speak. This is convention of this House ... (Interruptions).. Did you hear me what I said?... (Interruptions)... Sit down When Leader of the House is on his legs, convention of the House is that nobody will interrupt him and I am going to uphold that convention of this House, Everybody, please listen.

SHRI YASHWANT SINHA: Madam Deputy Chairperson, I was merely saying in response to that As a Pinance Minister I stand by all that I have said as 2 Member of Parliament let there be no doubt about it: But in order to clarify the position, this House had received statement from the then Finance Minister, I am quite willing and ready to come with another statement before this. House which will give an opportunity to the Members of this House to discuss the matter come to their own judgement as to who is right and who is wrong.

THE DEPUTY CHAIRMAN Now the matter is over. The matter is closed. Mr Jaipal Reddy; the matter is closed. I am not permitting anyone. Please take your I allowed you. Just a minute. (Interruptions). No. Mr. Jaipal Reddy, nothing It does not matter. The Leader of the House has committed as the Finance Minister that he is coming with a state-We do not have time to waste any more on this. I am sorry. (Interruptions). It is not in order.

SHRI JAGESH DESAI: It should be made in this Session itself.

SHRI SURESH KALMADI: It should be in this Session.

SHRI P SHIV SHANKER. We would only like to know as to when the Finance Minister would be pleased to make statement.

SHRI YASHWANT SINHA: When say here and now I am ready to a statement, it obviously means that I am willing to make the statement during this Session of Parliament It is entirely up to the Business Advisory Committee to fix the time for it

THE DEPUTY CHAIRMAN: Now that matter is closed (Interruptions). Mr. Salve that matter is closed

SHRI N. K. P SALVE (Maharashtra): Not on that matter. This is another matter of very grievous diplomatic impropriety which seems to have been committed us I have been given to understand by a very reliable source that when the Iraqi Foreign Minister landed at Palam Airport at 5.10 pm., there was no one from the Ministry of External Affairs to I only hope I am wrong. Such an impropriety, such a blatant outrage, would not be committed by the External Affairs Ministry If you know personally, Madam, you can tell us that my information is wrong

THE DEPUTY CHAIRMAN: L as the Deputy Chairman; do not tell things the House. I have my own personal information. Let the Ministry of External Affairs come forward to say something.

SHRI N. K P SALVE: Let the Leader of the House or the External Affairs Minister react I am not making allegation unnecessarily. I will be happy if I am told that my information is wrong.

THE DEPUTY CHAIRMAN: You check up your information. It could be wrong.

[3 JAN. 1991]

SHRI SHABBIR AHMAD SALARIA (Jammu and Kasimir): I have an important point

THE DEPUTY CHAIRMAN: No more important things. Now we shall discuss the communal situation. I think that is more important. Shri Mohammed Afzal.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE—COMMUNAL SITUATION IN THE COUNTRY—Contd.

श्री मोहम्बद श्रक्तक उसं मीस श्रक्त (उत्तर प्रदेश): मैडम, मैं श्रापकी त्वज्जह इस तरफा दिलाना चाहूंगा कि कल यहां इस बात की स्कीनदहानी कराई गई थी कि इस शहम-इन्तहाई मसले पर जब बहस होगी तो कजीरेशाजम साहब खुद यहां मौजूद रहेंगे । कजीरेशाजम शाए भी शौर श्राकर थोड़ी देर के बाद उठकर चले भी मये।

ऐसा लगता है कि जैसे उन्हें इस ग्रहमतरीन मसले में कोई दिलचस्पी नहीं है और वह खास तौर से मोग्रजिज मेम्ब-रान के ख्यालात सुनना नहीं चाहते।

कल सरोज खापडें जी ने एक मुबारक-बाद उन्हें पेक की थी कि नया साल है, उसकी मुबारकबाद दी है। चूकि वजीरे-प्राचम साहब यहां मौजूद नहीं है प्रौर उनकी जो प्रबम-दिलचस्पी है, उसको देख कर मैं वह यह सकता हूं प्रौर प्रपने मोभाजिज लीडर शहस दी हाउन्ह के जिएए उनकी एक शेर नकर करना चाहता हूं।

> ''ग्रभी जनवरी है, नया साल है, दिसम्बर मे पूछेगे, क्या हाल है।''

> उपसमापति : दिसम्बर, 1991 ।

ि **भी मोहस्मद स्रक्षल उर्फ मीम ग्रफ्जलः** जी। एक माननीय सदस्यः तबतक वह रहेनेभी ?

श्री मोहम्मद ग्रफबल उर्फ मीम ग्रफजल : जो भी होगे, पूछ लेंगे उनका हाल। कल जब हाऊस मे इस मसले पर बहस हो रही थी ग्रौर हमारे एक मोग्नजिज मेम्बर बी जे पी के, प्रमोद महाजन थे 🖁 रहे बोल बात कही थी एक इस हाउस में खड़े होकर आप कुछ भी कह दीजिए लेकिन जब ग्राप ग्रवाम जायेंगे तो वहां भ्रापको कुछ भौर ही देखने को मिलेगा और वहाँ लोगों के जजबात की ग्रापको कद्र करनी पडेगी । लेकिन इस हाउस मे उनकी तकरीर पर जो रिएक्शन था और मैं समझता हू कि यह हाउस सिफं इस हाउस को रिप्रेज ट नही करता यह इस पूरे देश की जनता को रिप्रेजेंट करता है। उनकी तकरीर पर तमाम पार्टियो की तरफ से जो रिएक्शन भ्राया उससे हमें यह श्रंदाजा हो गया है कि इस देश मे भारतीय जनता पार्टी के मौकफ पर ग्रीर कम्युनल सिच्युएशन पर, उसकी सोच पर पूरे देश का क्या रिएक्शन हो सकता है, वह रिएक्शन देखकर मुझ जैसे भ्रादमी को जो एक माइनारिटी कम्युनिटी से ग्राया है एक यकीन सैकूबरिकम के ग्रन्दर और ज्यादा मजबूत हुआ है और ज्यादा बढ़ा है। मैं समझता है कि जब तक यह सोच रहेगी कुछ ज्यादा मायूस होने की जरूरत नही है। मैडम, हमारे दोस्त जो इस हाउस के मैंबर हैं ग्रीर एक सियासी जमात से जिनका तास्लुक है, एक बार मेरी उनसे गुफ्तम् हुई । उस गुफ्तगू मे उन्होने फर्माया कि मुझे यह बात कहने में कोई शर्म नहीं कि मैं भ्रार० एस एस का बच्चा हू। उन्होंने फर्माया है कि ग्रार एस० एस० का बच्चा हूं। मैं इस हाउस मे उनके जजबे की कद्र तो कर सकता ह लेकिन भाज मुझे ख्याल भाया कि कल वह बहुत रिएक्ट कर रहे में तो मैंने कहा कि मैं भी अपना कुछ हस्बोनसब उनको बता दू। मैं इस हाउस मे एलान करना चाहता हूं कि मैं न मुस्लिम लीग का बच्चा हूं, न में जमायत-ए-इस्लामी का बच्चा हं, न मैं जिन्हा का बच्चा हूं, न मैं किसी